OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGES (HQs), TIS HAZARI COURTS, DELHI

55421 - 5568/ No._____Accounts/HQ/THC/2024-25

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CIRCULAR

continuation In of this office Circular bearing No.54351-611/Accounts/HQ/THC/2024-25, dated 05/10/2024 at this stage letter No.19815/CSCDI/DHC, dated 09/10/2024 along with Revised Annexure "A" Certificate in respect of "Transport Allowance" has been received from Hon'ble High Court of Delhi, New Delhi for necessary compliance.

This Circular is issued with the prior approval of Ld. Principal District & Sessions Judge (HQ), Delhi.

Judge Family Court (Central) Head of Office (HQ), THC, Delhi

Dated

No. 55421- 55681 Accounts/HQ/2024-25

Copy forwarded alongwith relevant prescribed certificate to :-

- 1. The Registrar General, Delhi High Court, with the request to circulate the same amongst the judicial Officers posted at Hon'ble High Court of Delhi on deputation/diverted capacity.
- 2. PS to Ld. Principal District & Sessions Judge (HQs), Delhi, Room No. 302-A, THC, Delhi.
- 3. All Judicial Officers of Central District, Tis Hazari Courts and Rouse Avenue Courts.
- 4. The Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue Courts, New Delhi, with the request to circulate the same amongst the Judicial Officers.

Continued on page....2/-

- 5. The Ld. Principal Judge, Family Courts, Dwarka, Delhi, with the request to circulate the same amongst the Judicial Officers posted at Family Courts, Delhi / New Delhi.
- 6. The Director, Delhi Judicial Academy, Dwarka, Delhi, with the request to circulate the same amongst the trainee Judicial Officers & Judicial Officers posted at Judicial Academy in diverted / deputation capacity.
- 7. The Member Secretary, Delhi State Legal Service Authority, Rouse Avenue Courts, Delhi, with the request to circulate the same amongst the Judicial Officers posted at DSLSA on Deputation/Diverted Capacity.
- 8. All Ld. Head of Office / Drawing & Disbursing Officers, West (THC), New Delhi (PHC), East, North- East & Shahdara (KKD), South and South-East, (Saket), North & North-West (Rohini) and South-West (Dwarka) with the request to convey the same to the Judicial Officers who have proceeded on deputation/diverted capacity from their respective Districts.
- 9. All Judicial Officers posted at Juvenile Justice Board, Delhi/New Delhi.
- 10. Railway Magistrate, Old Delhi Railway Station, Delhi.
- 11. Website Committee with the request to upload the same on the website of the District Courts along with proforma of Certificate.
- R&I Branch, Central, THC, Delhi for uploading the same on LAYERS.
 Grievance Cell is requested to communicate to retired Judicial Officers / Family
- Pensioners about the circular.
- 14. All the Judicial Officers presently on deputation be also communicated through R&I Branch, Central District, THC, Delhi.
- **15.** All the deputation Departments (as per standard deputation list of this office) through R&I Branch,Central District, THC, Delhi for necessary compliance.

Judge Family Court (Central) Head of Office (HQs), THC, Delhi

HIGH COURT OF DELHI: NEW DELHI

No:19815/CSCDJ/DHC Dated: 09.10.24

From

Co is

The Registrar General,

High Court of Delhi,

New Delhi - 110003,

То

- The Principal District & Sessions Judge (HQs), Tis Hazari Courts Complex, Delhi.
- 2. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
- 3. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
- The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
- 5. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
- 6. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
- 7. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
- 8. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
- 9. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
- 10. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue Court Complex, New Delhi.
- The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
- 12. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.

- 13. The Principal Judge (HQs), Family Courts, Dwarka, New Delhi.
- 14. The Director (Administration), Delhi Judicial Academy, Dwarka, New Delhi.
- 15. The Member Secretary, Delhi State Legal Services Authority, Rouse Avenue Court Complex, New Delhi.
- 16. The Registrar (Cash, Budget & Accounts), Delhi High Court.
- Sub: Implementation of the judgment dated 04.01.2024 of the Hon'ble Supreme Court passed in Writ Petition (Civil) No.643 of 2015 titled as "All India Judges Association Vs. Union of India and others".

Sir/ Madam,

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In continuation of letter No. 19177/CSCDJ/DHC dated 30.09.2024 and letter No. 19454/CSCDJ/DHC dated 04.10.2024 forwarded by this Office on the above mentioned subject I am directed to forward herewith Revised Annexure A [to Annexure Y of the Minutes of the Meeting dated 27.09.2024] i.e. the format for claiming Conveyance/ Transport Allowance as a representation dated 27.09.2024 of the Judicial Service Association of Delhi and certain other oral concerns were received regarding inclusion of parents-in-law of the judicial officer in clause 2 (i) (after the words parents or children) of Annexure Y to the minutes of meeting dated 27.09.2024 and simplification of Annexure A.

The above stated information is for your information and necessary compliance.

ours sincerely.

(Namrita Aggarwal) Presenting Officer (CSCDJ) For Registrar General

Encl.: As above. Copy to:

- 1. The Member Secretary, National Legal Services Authority, B-Block, Ground Floor, Administrative Building Complex, Supreme Court of India, New Delhi.
- The Principal Secretary(Law), Department of Law, Justice & LA, Government of NCT of Delhi, 8th Level, C-Wing, Delhi Secretariat, I.P. Estate, New Delhi – 110002.

CORRIGENDUM

Revised Annexure A [Dated 08.10.2024]

CERTIFICATE

I,_______(Name of the Judicial Officer), _______(Designation/ Posting) do hereby certify that I own a car which is registered in my name or in the name of my spouse/ mother/ father/ son/ daughter/ father-in-law/ mother-in-law and I have used the same for my conveyance and have expenses towards maintenance of the said car and/ or driver's salary for the period from ______to _____.

I further certify that I have not/ have (mention the one which is applicable) utilized the services of my driving-knowing office attendant/ peon/ orderly for driving my car, on an almost regular basis, for official purposes. I have also not availed pool car/ official car facility during this period for my conveyance from Residence to Court and vice versa.

Name/ Designation/ Signature